

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17051/2019

(Arising out of impugned final judgment and order dated 16-07-2019 in WP No. 7222/2019 passed by the High Court Of Judicature At Bombay At Aurangabad)

SHIRPUR EDUCATION SOCIETY THROUGH ITS PRINCIPAL Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.106376/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.106377/2019-EXEMPTION FROM FILING O.T.)

Date : 08-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Sudhanshu S. Choudhari, AOR

For Respondent(s) Dr. Ravindra Chingale, Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, AOR

Mr. Anil Soni, Adv.  
Mr. Harish Pandey, AOR

Mr. Maninder Singh, Sr. Adv.  
Mr. Zoheb Hossain, AOR  
Mr. Piyush Goyal, Adv.  
Ms. Ashita Chawla, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the AICTE to file an affidavit within a period of one week from today.

List after one week.

(R. NATARAJAN)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER